

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 203  
IB-625/ND/2017**

**IN THE MATTER OF:**

**Indus Container Lines Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**Geo Express Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 7 of IBC**

**Order delivered on 03.02.2020**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :Mr. Anshul Kumar,  
Advocate**

**For the Respondent/ Corporate-debtor :  
For the Ex-Director**

**:Ms. Srishti Thukral,  
Advocate**

**For the Liquidator**

**:Mr. Vikky Dang,  
Advocate**

**ORDER**

Heard the submissions made by the counsel for the petitioner as well as counsel for the operational-creditor. Counsel for the financial-creditor as well as liquidator has sought time for file rejoinder, if any. At the request of the proxy counsel for the liquidator a week time has been granted for filing the rejoinder if any in the order dated 20.01.2020 the term financial-creditor has been used for liquidator therefore that order stands modified to this extent. Post the matter to 17.02.2020.

**-Sd-**

**(V.K. Subburaj)  
Member (T)**

**-Sd-**

**(P.S.N. Prasad)  
Member (J)**